

**Handling Pathankot Terror Attack**

1352. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government has failed to handle properly the Pathankot Terror Strike which is raising doubts on Government's preparedness and lacking command and control structure, if so, the details thereof;

(b) the details of reasons for not taking stock of the situation by convening a meeting of Cabinet Committee on Security; and

(c) how would Government defend its actions on the issue?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) The Indian Intelligence Agencies had been receiving inputs indicating efforts by the terrorist outfit Jaish-e-Mohammad to infiltrate into India from Pakistan territory to carry out terrorist attacks on defence /police establishments in India. Such intelligence inputs were shared with all the stakeholders concerned and there was a heightened security alert.

The initial information gathered by the Punjab Police before the terror attack on Pathankot Air Base was shared with the Central Agencies and the local Army and Air Force Officials. Thereafter, the interception of the mobile numbers robbed by the terrorists disclosed that they were planning an attack on a defence establishment and, accordingly, the security was further beefed up in the nearby defence establishments.

Consequent to a well planned, well coordinated and well executed anti-terrorist operation by the security forces, all the terrorists involved in the attack were neutralized without any loss of assets of the Indian Air Force, which was the main target of attack by the terrorists. The Central Government was constantly monitoring the operation from the beginning.

**Increase in incidents of rape and atrocities with SC/ST women**

1353. SHRI RAMDAS ATHAWALE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is increase in incidents of rape and atrocities with the women belonging to Scheduled Castes and Scheduled Tribes in the country;

(b) if so, the State-wise details thereof for the last five years;

(c) the action Government has taken to check such incidents; and

(d) the outcome of the action taken by Government?